

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 3163

TO BE ANSWERED ON FRIDAY, THE 13TH DECEMBER, 2024

New Nyaya Sanhita

3163. SHRI BALABHADRA MAJHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the new Nyaya Sanhita has been useful and helpful in quick justice delivery, if so, the details thereof; and
- (b) if not, the details of hurdles being faced?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN
THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) and (b): The New Nyaya Sanhita provides the following mechanisms for quick justice delivery:

- i. **Faster and Fair Resolution:** The new laws promise a faster and fair resolution of cases, instilling confidence in the legal system. Crucial stages of investigation and trial are to be completed within a stipulated time period – preliminary enquiry (to be completed in 14 days), further investigation (to be completed in 90 days), supply of document

to the victim and accused (within 14 days), commitment of a case for trial (within 90 days), filing of discharge applications (within 60 days), framing of charges (within 60 days), pronouncement of judgement (within 45 days) and filing of mercy petitions (30 days before Governor and 60 days before President).

- ii. **Fast-Track Investigations:** The new laws have prioritized the investigations for offences against women and children, ensuring timely completion within two months of recording of the information.
- iii. **Limited Adjournments:** Courts can grant a maximum of two adjournments, to avoid unnecessary delays in case hearings, with a view to ensure timely justice delivery.
